

- (ii) Improper and unjustified transfers of staff ;
- (iii) Discrimination in payment of salaries and increments of staff ;
- (iv) Non-implementation of Wage Award properly ; and
- (v) Full-scale inquiry into the affairs of Samachar Bharati.

The Samachar Bharati is an independent News Agency and this Ministry does not have any control over its working.

**Supreme Court Decision in the Case of M/s Hindustan Steel Ltd., Rourkela Vs. A. K. Roy and Others**

\*261. SHRI MURASOLI MARAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the judgement of the Supreme Court in the case of M/s Hindustan Steel Ltd., Rourkela vs. A K. Roy and Others decided on the 18th December, 1969 affects the workmen in the public sector undertakings;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Yes.

(b) The issue before the Supreme Court was limited to the question whether, following termination of his services by the management on confidential adverse report made by the police after verifying his antecedents in accordance with the established practice, the relief to the workman should have been reinstatement or compensation. The Court held that on the given facts, and there having been no victimisation, the case was an exception to the general rule of re-instatement and payment of compensation would meet the ends of justice.

(c) The law as laid down has to be followed.

**Taking over of whole-sale trade in Food-grains by Food Corporation of India**

\*262. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the whole-sale trade in foodgrains has been handed over to the Food Corporation of India by the Kerala Government;

(b) which other States in India have taken similar steps; and

(c) whether Government would soon take measures to enable the Food Corporation to take over the wholesale trade in foodgrains ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Kerala Government have entrusted the wholesale distribution of food-grains to Food Corporation of India in 18 Centres from 29.1] 1969.

(b) The Food Corporation of India have been entrusted with the wholesale trade/distribution of one or more foodgrains to a limited extent by the States of Orissa, West Bengal, Madhya Pradesh, Andhra Pradesh, Rajasthan, Uttar Pradesh and Bihar.

(c) The policy of the Government is gradual replacement in the wholesaler trade of private agencies by the Food Corporation of India/State Government agencies and co-operatives.

**Working of Delhi Milk Scheme**

\*263. SHRI HARDAYAL DEVGUN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Delhi Milk Scheme has been running at a loss since its inception in the Capital;

(b) if so, the total amount of loss so far suffered by the Delhi Milk Scheme, year-wise;

(c) the reasons therefor; and